# "Artijle 136 Co?<sup>1</sup>;'.on heritage of mankind

The Area and its resource? are the common h<>>r':;>ge of mankind.

### Article 137 L%JL status of the Area ani i\*s resources

- 1. No State shall claim or exer cise sovereignty or sovereign rights over any part of the Area or its resources, nor shall any State or natural or juridical per son appropriate any part thereof. No such claim or exercise of so vereignty or sovereign rights, nor such appropriation shall be recognised.
- 2. All rights in the resources of the Area are vested in mankind as a whole, on whose behalf the Authority snail act. These re sources are not subject to aliena tion. The minerals recovered from the Area, however, may only be a^'enated in accordance with this Part and the rules, regulations and procedures of the Authority.
- 3. No, State or natural or juridicial person shall claim, acquire or exercise rights with respect to the minerals recovered from the Area except in accordance with this Part. Otherwise, no such claim, acquisition or exercise of such rights shall be recognised."
- (c) If the United States does not adhere to the Convention and goes in for unilateral sea-bed mining, it will be acting against the law embodied in the Convention on the Law of the Sea. Since the Convention law is general international law, in the development of which the United States delegation had t>layed an active role . between 1973 and 1982. they would not be able to sustain the legal validity of their unilateral action. However, a situation of conflict between the proposed International Sea-bed Authority and the US companies will be created

by unilateral action by the United States.

(d) Such conflict might be resolved either by Persuation or through negotiations or through challenge of the legal validity of! their action in the International .Court of Justice.

#### Meeting of Non-Aligned Foreiga Ministers held at Nicosia

### 1823. SHRI GHULAM RASOOL MATTO:

#### SHRI SYED SHAHA-BUDDIN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the meeting of non-aligned Foreign Ministers at Nicosia has decided to apply diplomatic and economic sanctions against Israel;
- (b) the names of non-aligned countries which have diplomatic relations with Israel;
- (c) the names of non-aligned countries which have trade relations with Israel;
- (d) the names of non-aligned countries which have consular relations with Israel but not diplomatic relations with Israel; and
- (e) whether Government propose to co-sponser a resolution in the General Assembly for the application of sanctions against Israel and if necessary for its exclusion from the organisation?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) The Final Communique issued at the conclusion of the Extraordinary Ministerial Meeting of the Coordinating Bureau of the Non-aligned Countries on the Question of Palestine held in Cyprus from July 15 to 17 1982. inter-alia, calls for "the intensification, by national and international means," of

the campaign for political and economic as well as mandatory sanctions against Israel".

- (b) to (d) As enquiries have to be made from a number of quarters, the necessary in-ormation is being collected and will be placed on the Table of the House.
- (e) The Government of India has repeatedly affirmed that it would be second to none in sup-Porting the resolutions of the United Nations regarding imposition of sanctions against Israel. As and when the question of Israel's expulsion from the United Nations comes up, the Government of India will consider the matter and take an appropriate stand.

# Opening of Consulate of Khalistan in Washington

1824. DR. BHAI MAHAVIR: SHRI SHRIDHAR WASUDEO DHABE: SHRI B. SATYA-NARAYAN REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the news report which appeared in the Indian Express of 7th March, 1982, to the effect that Shri Jagjit Singh Chauhan, the so called President of the Khalistan Morcha has said in New York that Consulate of Khalistan had been opened in Washington and that Committee of Sikhs has been set up to complete the formalities for seeking the recognition from the United Nations for Khalistan as a non-movement agency; and

(b) if so, what steps Government are taking to counteract the Khalistan Movement both inside and outside the country?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI NARASIMHA RAO;: (a) Yes, Sir. Government's attention has been drawn to the news item referred to in the question. Government is aware of the activities of those professing support for the so called 'Khalistan' movement abroad. While protagonists of the so jaded -K aiisti V movement have made claims about the establishment of a so called "Consulate" in Washington, US authorities h^ve categorically assured our Embassy that there are no such "consulates' operating in the TT<3A TVie-17 h^v° abo prom'sed that no application for the establishment of these so called "Khalistan consulates" would be entertained. Government is also not aware anv information substantiating the renort tint the so called Khalistan movement has sought recognition from the United Nations.

(b) Government's views on the so called 'Khalistan' movement are well-known. The movement is secessionist and communal in character and would be treated by Government accordingly. This has been brought to the notice of those countries where the supporters of the so called 'Khalistan' movement have shown themselves to be active.

1825. [Transferred to the 3rd August, 1982].

## Irrigation and modern know-how for marginal aad small farmers

1826. SHRI HARKISHAN SINGH SURJEET: Will the Min-